

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 07(ND)/2017

IN THE MATTER OF:

**Ratangiri Gas and Power Pvt. Ltd. And
Konkon LNG Pvt. Ltd.**

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 03.11.2017

Coram:

**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**

**R. VARADHARAJAN
Hon'ble Member (J)**

**For the Petitioner(s) : Mr. Manpreet Lamba & Ms. Priyal Modi, Advocates
For the Applicant/Objector : Mr. Parth Singh Chaudhari, Advocate**

For the OL : Mr. Amish Tandon, Mr. Ayush Beotra, Advs.

ORDER

NCLT has passed an order on 16th August, 2017 and the application filed by one of the objectors has also been disposed on 15.09.2017 with regard to bank guarantee. Nothing survived for adjudication before this Tribunal merely because an Appeal is pending before the NCLAT.

File be consigned to the Record Room.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

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Sd/-

**(R. VARADHARAJAN)
MEMBER JUDICIAL**